

in Betul for the resettlement of new migrants from East Pakistan; and

(b) if so, the details of the scheme?

**The Minister of Rehabilitation (Shri Tyagi):** (a) and (b). The sugar mill project is linked up with the question of cultivation of sugarcane on the lands being reclaimed in Betul District for the resettlement of the migrants from East Pakistan, for which irrigation facilities are essential. The Government of Madhya Pradesh are considering certain proposals for providing irrigation facilities. The question of sanctioning the sugar mill scheme will be considered further after these arrangements have been finalised.

#### **Basic Education Policy**

681. { **Shri M. L. Jadhav:**  
**Shri Jethé:**

Will the Minister of Education be pleased to state:

(a) whether Government propose to revise the policy with regard to basic Education;

(b) whether new crafts which are popular and which may enable the students to earn their livelihood are likely to be introduced; and

(c) whether elementary technical Education is likely to be introduced as a basic craft?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). There is no intention to revise the present policy namely, that education at the elementary stage throughout the country should progressively and as quickly as possible be made to conform to the system of basic education. The existing Basic schools are to be strengthened and developed fully to become effective basic schools of high standard. The remaining elementary schools are to be enabled to progress towards the same goal by introduction of appropriate activities, the particular crafts to be adopted in each school being selected to suit

local environment and having ample educational potentiality. Under this policy there is room for technology-based crafts as well as for agriculture-based crafts.

#### **High Court Judges for Mysore**

682. **Shri H. C. Linga Reddy:** Will the Minister of Home Affairs be pleased to state:

(a) the number of High Court Judges fixed for the High Court of Mysore State at present;

(b) how many of them are permanent and how many officiating;

(c) whether the work of the High Court has increased necessitating the increase of High Court judges; and

(d) whether the State Government and the High Court have made proposals for the increase in the number of judges?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) 14.

(b) 12 permanent Judges and 2 Additional Judges.

(c) and (d). No proposals for increasing the strength of Judges of the High Court are under consideration at present.

#### **Scales of Instructors of National Discipline Scheme**

683. **Shri Eswara Reddy:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the National Discipline Scheme (Non-Graduate) Instructors are given a scale of Rs. 95-3-131-4-155 while the Physical Instructors employed in Delhi schools by the Director of Education, Delhi are given a higher scale starting from Rs. 130; and

(b) if so, the steps taken by Government to upgrade the scale of Instructors of the National Discipline Scheme?